

ITEM NO.801

COURT NO.5

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

R.P.(C) No. 1043/2022 in C.A. No. 4633/2021

(Arising out of impugned final judgment and order dated 12-07-2022  
in C.A. No. No. 4633/2021 passed by the Supreme Court Of India)

AXIS BANK LIMITED

Petitioner(s)

VERSUS

VIDARBHA INDUSTRIES POWER LIMITED

Respondent(s)

(FOR ADMISSION and IA No.113656/2022-APPLICATION FOR LISTING REVIEW  
PETITION IN OPEN COURT )

Date : 14-09-2022 This petition was circulated today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Tushar Mehta, SG  
Mr. Sanjay Kapur, AOR  
Ms. Megha Karnwal, Adv.  
Mr. Arjun Bhatia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

On being mentioned, the matter is taken on Board.

Let the Review Petition along with the IAs be listed in open  
Court on 19.09.2022.

(GULSHAN KUMAR ARORA)  
AR-CUM-PS

(MATHEW ABRAHAM)  
COURT MASTER (NSH)